

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-176(PB)/2017

IN THE MATTER OF:

Shaara Hospitalities Pvt. Ltd.	Applicant/Petitioner
Vs		
Affinity Beauty Salon Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

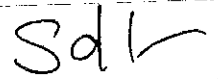
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner : Shri Arun Batta, Advocate
Ms.Neha, Advocate

ORDER

Issue notice to show-cause why the petition be not admitted. The other matters namely (IB)-164(ND)/2017 before Bench No. II and (IB)-172(ND)/2017 before Bench No. III are posted for 3rd July, 2017 and 8th July, 2017 respectively.

List all the matters before the Principal Bench on 3rd July, 2017.
Process dasti.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.06.2017
V. Sethi